

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 421 of 2020

In the matter of:

Bulusu Bhanu Teja

....Appellant

Vs.

**Vance 7 Health Pharmaceuticals Pvt.
Ltd. & Anr.**

....Respondents

Present

**For Appellant: Mr. Mullapudi Rambabu, Ms. Prity Kumari &
Ms. Haripriya Padmanabhan, Advocates.**

**For Respondents: Mr. Seshatalpa Sai Bandaru, Advocate.
Mr. Tushar Singh & Mr. Parthasarthy Bose, For R-2.**

ORDER
(Virtual Mode)

02.03.2021: In the last occasion from the perusal of the Order dated 28th January, 2021 both the Parties were directed to file their 'Notes of Written Submissions' not exceeding three pages, which has not been complied with.

2. Learned Counsel for Appellant and Respondents are present. Therefore, they are directed to comply this Order passed earlier.

3. Learned Counsel for the Appellant submitted that he has received 'Reply Affidavit' on 1st March, 2021. He proposes to file 'Rejoinder'. Prayer allowed. Rejoinder, may file within one week.

4. Learned Counsel for the Appellant has noted one proposal to settle the claim outside of the Court. However, Learned Counsel for the Respondent No. 2 denied this fact.

5. List this matter for further '**Hearing**' on **19th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)